

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.324/MP/2022

- Subject : Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking direction against Respondent No. 1 to forthwith pay the bills for supply of power for the months of April to July, 2022 under the PPA dated 27.1.2012 to the Petitioner and direction against Respondent Nos. 1, 4 & 5 to update their respective records of power scheduled by the Petitioner for the months of April to July, 2022, basis the energy accounts of Respondent No. 3.
- Date of Hearing : **10.8.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Osmanabad Solar Energy Limited (OSEL)
- Respondents : NVVN Limited and 4 Ors.
- Parties Present : Shri Deepak Khurana, Advocate, OSEL
Shri Vineet Tayal, Advocate, OSEL
Ms. Nishtha Wadhwa, Advocate, OSEL
Shri Ravi Sharma, Advocate, CSPDCL
Ms. Swapna Seshadri, Advocate, NVVN
Ms. Ritu Apurva, Advocate, NVVN
Shri Debajyoti Majumdar, WRLDC
Shri Alok Mishra, WRLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking direction against the Respondent No.1 to pay forthwith the bills for supply of power in the months of April to July, 2022 under the Power Purchase Agreement dated 27.1.2012 to the Petitioner and direction against the Respondent Nos. 1, 4 & 5 to update their respective records of power scheduled by the Petitioner for the aforesaid months on the basis of the energy accounts of Respondent No.3. Learned counsel also submitted that reconciliation efforts between the parties as such did not fructify.

2. Learned counsel for the Respondent No.5, CSPDCL accepted the notice and sought time to file a reply to the Petition.

3. In response to the specific query of the Commission to Respondent No.3, WRLDC, regarding the availability of the Petitioner's schedules for the concerned months, the representative of WRLDC submitted that the Petitioner, being an intra-State entity in the State of Maharashtra, gives its energy schedules to Maharashtra SLDC, which in turn punches such schedules into the portal of WRLDC. However,



for the concerned months, i.e. April to July, 2022, no schedules of the Petitioner's generating station were made available to WRLDC by Maharashtra SLDC. The representative of WRLDC added that, in view of this, there were also no corresponding drawal schedules by CSPDCL from the Petitioner's generating station.

4. After hearing the learned counsel for the parties, the Commission ordered as under:

(a) Admit. Issue notice to the Respondents.

(b) The Petitioner to serve a copy of the Petition on the Respondents immediately, if not already served, and the Respondents to file their replies to the Petition, if any, within four weeks, with a copy to the Petitioner, who may file its rejoinder, within three weeks thereafter.

(c) The Representatives of Respondent No.3, Maharashtra SLDC and Respondent No.4, WRLDC, well versed with the aspects involved in the present case, are asked to remain present during the next course of hearing to assist the Commission.

5. The Petition shall be listed for hearing on **8.11.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**